

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 47**

**TCP 110/2013**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)   HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **26.04.2024**

NAME OF THE PARTIES:    **DARAYUS H. CHHAPKHANWALA V/s IRIS**  
**ENERGY PVT LTD**

Section 397-398 of the Companies Act, 1956

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**ORDER**

**TCP 110/2013**

- 1) Ms. Vidhi Pathak, Ld. Counsel for the Petitioner is present. Though the Counsel for the Respondent is present through Video Conferencing; he has not mentioned his appearance in the Chat Box.
- 2) Counsel for the Petitioner submits that they have filed one Application seeking deletion of the name of the Respondent No. 4; however, the said Application is not listed on Board today.
- 3) However, Ld. Counsel for the Respondents seeks leave of this Bench to file Reply to that Application which is filed for deletion of name of the Respondent No. 4. We are not inclined to give time to Respondent to file

Reply as the Petition is all the way filed by the Petitioner; thus, leave as prayed is rejected.

- 4) Stand over to 07.06.2024, for further consideration and hearing. Registry shall list that Application which is filed for deletion of name of the Respondent No. 4 on Board on the next date of hearing along with the main Company Petition.

**Sd/-**

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT  
MEMBER (JUDICIAL)**

Vedant Kedare